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Title: Need to look into the problems of the employees of Chandigarh Union Territory Administration transferred to Municipal Corporation, Chandigarh.

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Sir, a persistent demand of the employees of Chandigarh Union Territory Administration transferred *en bloc* to the Municipal Corporation has been that they be given the status of deemed deputation. In 1998, the Government of India also conveyed its decision to the UT Administration to allow these transferred employees to be on deemed deputation for such time as may be necessary till they are permanently absorbed in the Corporation. It was also stated that the grant of 'deemed deputation status' would imply retention of their lien with the Chandigarh Administration without deputation allowance. On 15<sup>th</sup> December, 1998, the Home Minister also made a statement to this effect in answer to an unstarred question.

However, Memo dated 11<sup>th</sup> February 2003, from the Secretary, Local Government, Chandigarh Administration to the Commissioner, Municipal Corporation is wholly contrary to the assurance held out so far. The chance of giving option to the employees to go back to the UT Administration has been made subject to their accepting a situation where they agree to being rendered surplus and face inevitable retrenchment.

Circulation of a proforma by the administration incorporating an undertaking by transferred employee that if he is found surplus in the Chandigarh Administration based on the availability of post and seniority, he will be liable to be retrenched, has caused deep anxiety and concern among the employees.

I urge the Government to take immediate steps to confer the promised deemed deputation status on the employees and withdraw the option proforma in the present form.